

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 132

IA(IBC)(DIS.)/4(CH)2024

IA(I.B.C)/114(CH)2024

IA(I.B.C)/2534(CH)2023

IA(I.B.C)/754(CH)2023

IA(I.B.C)/122(CH)2024

IA(I.B.C)/943(CH)2024

In

CP (IB) No. 42/Chd/Hp/2019

(Admitted)

IN THE MATTER OF:

Jai Ganesh Trading Co.

...Petitioner-Operational Creditor

Versus

Addinath Rubbers Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, 54(1), 60(5), IBC 2016

Regulation: 44(2)

Rule: 11 of NCLT, 2016

Order delivered on 18.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 28.05.2024.

Sd/-

Court Officer